

**NAMES OF DISTRIBUTING COMPANIES**

1. M/s. Brooke Bond India Limited  
P.B. No. 187, Calcutta.
2. M/s. Hindustan Lever Limited,  
Backway Reclamation, Bombay.
3. M/s. I.T.C. Limited, Virginia  
House, 37-Chowringhee, Calcutta.
4. Lipton India Limited, GPO Box  
No. 44, 9-Weston Street, Calcutta.
5. M/s. Tata Oil Company, Homi  
Mody Street, Fort, Bombay.
6. M/s. Indian Drugs Pharmaceutical  
Middleton Street, Calcutta.
7. The Indian Oil Corporation Limited,  
254-C, Dr. Annie Besant Road,  
Bombay.
8. M/s. Indian Drugs Pharmaceutical  
Limited, N-13, South Extension,  
Part-I, New Delhi.
9. M/s. Aresan Match Industries  
Limited, P. B. No. 92, Sivakasi.
10. M/s. Smith Stanstreet & Company,  
Convent Road, Calcutta.
11. M/s. Hindustan Petroleum Corporation,  
Limited, 17-Jamshedji Tata  
Road Bombay.
12. M/s. Bharat Petroleum Corporation  
Limited, Ballard Estate, P.B.  
No. 688, Bombay

**Virginity Test of Indian Women**

493. SHRI DHIRENDRA NATH  
BASU;  
SHRI BASANT SINGH  
KHALSA;  
SHRI ARJUN SINGH  
BHADORIA;  
SHRI MOHD. SHAFI  
QURESHI;  
SHRI S. R. DAMANI;

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the women of Indian sub-continent are

subjected to virginity test before entry into Britain;

(b) whether it is a fact that the woman teacher aged 35 who had flown from Delhi with her fiance, had been medically tested because an immigration officer suspected she might already have been married;

(c) has the Government of India protested against this cruel and undignified harassment to an Indian woman emigrant to the British Government; and

(d) if so, the detailed report in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (d). British immigration officer may refer any passenger for examination by a medical inspector in such a passenger intends to remain in Britain for more than six months. There have been some occasions when a British immigration officer has asked the medical inspector if he could determine whether a passenger has borne children. In a case which has brought this practice to public attention, an Indian woman teacher, travelling from India, with her fiance, an Indian resident in Britain, reached Heathrow airport on 24th January. The immigration officer suspected that the woman might already be married. He, therefore, asked for a gynaecological test, to which she was subjected. The Indian High Commission in London as well as the Ministry of External Affairs in New Delhi immediately registered a protest with the British Government. The same day, viz., 2nd February, the Home Secretary gave instructions that immigration officers should not ask medical inspected to examine passengers with a view to establishing whether they had borne children or had had sexual relations. On 5th February the British Home Secretary made a statement to the House of Commons to this effect. The British Government conveyed their

"deep regret" to the High Commission of India over the incident on 9th February. It was further stated that the steps taken by the British Government would ensure that no such incident would occur again. The Ministry of External Affairs, which has been in touch with the British High Commission in New Delhi, has obtained assurances that this type of gynaecological test will not be resorted to in New Delhi.

**Talks held with Sri Lanka Prime Minister**

494. SHRI T. S. NEGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) is it a fact that the Prime Minister held official discussions with the Prime Minister of Sri Lanka on the 3rd February, 1979 at Kandy on domestic developments, and economic front; and

(b) if so, the conclusions reached therein?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). During the Prime Ministers recent visit to Sri Lanka from February 3—6, he had a number of informal discussions with Prime Minister of Sri Lanka and other members of the Government. It was generally agreed that there was considerable scope for increasing cooperation between the two countries in a number of fields and that the two Governments would take such action as may be necessary by them to accelerate such cooperation.

**Indian Workers laid off in Iran**

495. SHRI S. R. DAMANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a number of Indians who were employed by contractors in Iran were laid off; and

(b) if so, the steps taken by the Government of India with regard to the payment of their dues and repatriation to homeland?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). A number of Indian workers in the employment of various Iranian companies were laid off. In some cases the companies could not clear the outstanding amounts because of non-availability of funds. Some of these companies have prepared statements of outstanding amounts. Others are in the process of preparing statements of the outstanding dues for payment at a later date. The owners of some companies have left Iran. In all cases where payments to our workers have not been made, our Embassy will continue its efforts to seek satisfactory settlement of dues.

Our Mission took various steps to help Indian nationals in returning to India. The Embassy made arrangements with the Iranian Foreign Office and the Labour Ministry to get the Foreign Registration Bureau kept open even on holidays to procure exist permits for our workers. Extra flights were arranged through Air India. Arrangement was made to enable a number of workers to leave by road for Kabul and Kuwait. Such persons were given due assistance in obtaining visas and arranging onward flights by our respective Embassies. Wherever workers were in indigent circumstances, they were repatriated at government cost.

**Training of Cadets by Shipping Corporation of India**

496. SHRI MOHD. SHAFI QURESHI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of Cadets who have completed the training in the Shipping Corporation of India in 1978; and

(b) how many of such cadets have left the Shipping Corporation of India?